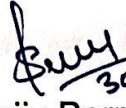


No. 2/Spl./RG/Misc. dated 30.03.2020

ORDER

Keeping in view the prevailing situation arising due to outbreak of the novel coronavirus (COVID-19), Hon'ble the Chief Justice has been pleased to order that the applicability of the order dated 22.03.2020 (*Annexed herewith as Annexure-B, in respect of all the District and Sub Divisional Courts in States of Punjab, Haryana and UT, Chandigarh*), is hereby extended and made applicable to all working days falling between 31.03.2020 and 14.04.2020. .

BY ORDER OF HON'BLE THE CHIEF JUSTICE

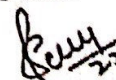

30.3.2020
(Sanjiv Berry)
Registrar General
30.03.2020

ORDER

In view of the prevailing situation arising due to outbreak of novel coronavirus (COVID-19), the order dated 22.3.2020 passed by the Chandigarh Administration has been conveyed to this Court vide endorsement No.F-2071/F-II(6)-2020/5000. Keeping in view the grave situation, an emergent meeting of the Hon'ble Administrative Committee was convened today at 6.30 p.m. at the residence of Hon'ble the Chief Justice wherein it has been resolved as under:-

1. In the States of Punjab and Haryana as well as Union Territory, Chandigarh, all the District and Sub Divisional Courts will also function restrictively from 23.3.2020 to 31.3.2020 and the District and Sessions Judges will make arrangement in their respective Sessions Divisions in such a manner that one or two Additional District & Sessions Judges alongwith one or more Civil Judges-cum-Judicial Magistrates and the minimum supporting staff so required, shall attend the urgent matters on rotation basis.
2. The number of Officers to be so deputed for urgent work shall be decided by the concerned District and Sessions Judge.
3. The remaining officers as well as the staff shall work from Home during the abovesaid period and will not leave the station and will also make themselves available immediately as and when their services are required.
4. The cases already fixed in the Courts during the period from 23.03.2020 to 31.03.2020 shall be adjourned by making appropriate arrangements by the respective District and Sessions Judge(s).
5. The filing of the fresh cases in which the limitation period is going to expire during this period, shall be allowed to be filed.

By order of Hon'ble the Chief Justice


(Sanjiv Berry)
Registrar General
22.03.2020